BEFORE THE ADJUDICATING OFFICER

SECURITIES AND EXCHANGE BOARD OF INDIA

[ADJUDICATION ORDER NO. ASK/AO/02-11/2013]

UNDER SECTION 15-I OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992 READ WITH RULE 5 OF SEBI (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES BY ADJUDICATING OFFICER) RULES, 1995

In respect of

1. Aditya Vikram Singi	**2. Ghanshyam Singi-HUF**
3. Sita Devi Singi	**4. Ghanshayamdas Gopaldas Singi**
5. Jamaica Trading and Finance Pvt. Ltd.	**6. Matushree Finance and Investment Pvt. Ltd.**
7. Monandrous Trading and Finance Pvt. Ltd.	**8. Zeal Real Estate Ltd.**
9. Zest Agencies and Trading Pvt. Ltd.	**10. Zest Iron Agencies Pvt. Ltd.**

In the matter of Zenith Capitals Ltd.

Corrigendum to Adjudication Order No. ASK/AO-02-11/2013

1. The Adjudication order has been passed against Noticee No. 1 to Noticee No. 10 hereinafter collectively referred to as **"Noticees"**) in the matter of M/s Zenith Capitals Ltd. vide Adjudication order dated December 30, 2013.

2. In the said order, section 15A(b) in Para 22 at page no. 11 shall be read as under :

   The aforesaid alleged violations, if established, make you liable for monetary penalty under section 15A (b) of SEBI Act, 1992 which reads as follows:

   15A. Penalty for failure to furnish information, return, etc. - *If any person, who is required under this Act or any rules or regulations made there under, -*
   a)… … ……..

b) to file any return or furnish any information, books or other documents within the time specified therefore in the regulations, fails to file return or furnish the same within the time specified therefore in the regulations, he shall be liable to a penalty of one lakh rupees for each day during which such failure continues or one crore rupees, whichever is less.
c)……………….…….

3. The Order accordingly stands corrected. The Order shall always be read with this Corrigendum.

DATE: January 01, 2014 **A. SUNIL KUMAR**

PLACE: MUMBAI **ADJUDICATING OFFICER**